

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-813/ND/2020**

IN THE MATTER OF:

M/s. Jaycee Castalloys Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kiran Udyog Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 05.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Rajat Mittal, Mr. Nitish Kant
Sharma, Advs.**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. The Learned Counsel for the Operational-creditor has filed a certificate in terms of Section 65(B) of the Indian Evidence Act instead of filing an affidavit. Therefore, at the request of the Learned Counsel three days' time has been granted for filing the affidavit and let this matter be listed on 09.10.2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**

(Meenu)